

(d) Does not arise.

(e) Advisories have been issued to concerned agencies; consequently elephant deaths due to train accidents and electrocution have reduced significantly.

Complaints of felling of lush green trees

‡42. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state :

(a) whether the National Green Tribunal has received complaints of felling of lush green trees from various States of the country;

(b) if so, the details thereof;

(c) whether the National Green Tribunal has taken action thereon; and

(d) if so, the details thereof and if not the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (d) As per the records of the Ministry, five cases are being contested by the Ministry in the National Green Tribunal, New Delhi on the issue of felling of green trees. The details of these cases are given in Statement (*See below*). However in addition to these cases, there are a number of cases related to felling of trees being contested in the National Green Tribunal by different State Governments. The details of these cases are not maintained in the Ministry.

Statement

Details of cases being contested by the Ministry in NGT

Sl. No.	Case No. and Title	Brief of the case	Action taken by Ministry and present status of the case
1	2	3	4
1.	Original Application No. 309/2013 in the matter of NGT Bar Association V/s Union of India and Others.	The case is regarding encroachment and felling of trees in reserve forest area in Mussorie Forest Division in the State of Uttarakhand.	The Ministry has filed an affidavit on 10.01.2014. Cross examination of witnesses is being carried out in the case.

‡ Original notice of the question was received in Hindi.

1	2	3	4
2.	Original Application No. 489/2014 in the matter of Indian Institute Sustainable Development <i>V/s</i> Union of India and Others	The case is regarding illegal felling of trees for production of Charcoal.	The Ministry has filed affidavits on 04.02.2015 and 29.10.2015. Currently as per the orders of Tribunal, the Ministry has awarded a study to Indian Institute of Forest Management, Bhopal regarding wood based Charcoal in industrial processes
3.	Original Application No. 384/2015 in the matter of Shri B. S. Sidhu <i>V/s</i> Union of India and Others	The case is regarding alleged illegal felling of trees by forest officials in Mussorie Forest Division in the State of Uttarakhand.	This case is being heard along with Original Application No. 309/2013 in the matter of NGT Bar Association <i>V/s</i> Union of India and others
4.	Original Application No. 465/2015 in the matter of Friends <i>V/s</i> Ministry of Environment, Forest and Climate Change and Others	Compensatory planting in lieu of trees felled during widening of the various highways.	The Ministry has filed an affidavit on 14.12.2015. The Tribunal has directed National Highway Authority of India to file an affidavit regarding details of trees cut and also trees planted by way of Afforestation.
5.	Original Application No. 492/2015 in the matter of Sh. Sadi Ram and Anr. <i>V/s</i> Union of India and Others	Cutting of trees in Almorah, Uttarakhand	The Ministry has filed an affidavit on 17.02.2016. The Tribunal has granted time of 2 weeks <i>vide</i> order dated 11th July, 2016 to respondents to file necessary documents.

Animal culling

43. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state: